

KVB Karur Vysya Bank Asset Recovery Branch Shop No 12 & 13, Diamond Mansion, Dr Vieges Street, Kalbadevi Main Road, Kalbadevi, Mumbai, Maharashtra 400002 Phone No. 7710001955 Mail: headarbombay@kvbmail.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, The Karur Vysya Bank Ltd., the constructive possession of which has been taken by the Authorised Officer of The Karur Vysya Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 22.01.2025, for recovery of Rs.29,23,381.07 (Rupees Twenty Nine Lakhs Twenty Three Thousand Three Hundred Eighty One and Paise Seven Only) as on 05.12.2024 with interest and expenses thereon from 06.12.2024 due to the Karur Vysya Bank Ltd. Secured Creditor from Borrower Mr. Murtuj Shekh, address at Room No. 205, Second Floor, Pandurang Apartment, Sector 12D, Kopar Khaimbe, Navi Mumbai, Maharashtra 400701.

Canara Bank MUMBAI ANDHERI LOKHANDWALA (2677) Ground Floor, CTS No. 612, Plot No.B-6, Andheri New Link Road, Opp.Raheja Classic, Andheri (W) II, Email:cb2677@canarabank.com Mobile No 8655963305, 8650574834

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property) Whereas: The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 07.10.2024 calling upon the borrower Miss Kanika Umesh Shriyani & Mrs. Vanita Umesh Shriyani to repay the amount mentioned in the notice, being Rs. 19,60,836.17 (Rupees Nineteen Lakh Sixty Thousand Eight Hundred and Thirty Six and Paise Seventeen Only) within 60 days from the date of receipt of the said notice.

PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED 55-56, 5th Floor Free Press House Nariman Point, Mumbai - 400021, Tel: 022-54384700 Email: srs@pegasus-arc.com URL: www.pegasus-arc.com PUBLIC NOTICE FOR SALE BY E-AUCTION Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED PUBLIC NOTICE FOR SALE BY E-AUCTION Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the below mentioned Borrower(s), Co-Borrower(s) and Mortgagor(s) that the below described secured assets being immovable property mortgaged/charged to the Secured Creditor, Pegasus Assets Reconstruction Private Limited acting in its capacity as Trustee of Pegasus Group Thirty Nine Trust 1 (Pegasus), having been assigned the debts of the below mentioned Borrower along with underlying securities interest by Ratnakar Bank limited (RBL Bank Ltd.) vide Assignment Agreement dated 31/03/2021 under the provisions of the SARFAESI Act, 2002, are being sold under the provisions of SARFAESI Act and Rules thereunder on "As is where is", "As is what is", and "Whatever there is" basis along with all its known and unknown liabilities on 21/01/2025.

PUBLIC NOTICE NOTICE is hereby given to the public at large that our client Mr. Mohammad Talha Riyaz Momin having PAN - AAYPM8392H, Residing at 687, Dargah Road, Near Faiyyaz Bakery, Gauri Pada, Bhiwandi-421302 are in negotiation in respect of Development of the Property more particularly described in the Schedule hereunder written ("the said Property") from Mr. Bhaskar Narsaihal Konda (the "Owner's"). ALL PERSONS including but not limited to an individual, a company, banks, financial institution's, a firm, an association of person or a body of individuals whether incorporated or not, lender and/or creditor having any objection, claim, right, title, share and/or interest of whatsoever nature against the abovesaid Owners, or otherwise, in respect of the said property of FSI or TDR consumption or any part or portion thereof as more particularly described in the Schedule hereunder written whether by way of inheritance, share, mortgage, sale, transfer, lease, lien, license, charge, trust, covenant, claim, maintenance, right of residence, easement, gift exchange, assignment, possession, occupation, let, lease, sub-lease, tenancy, sub-tenancy, devise, demise, bequest, partition, suit, injunction order, acquisition, requisition, attachment, lis-pendence, encumbrance, agreement, contract, memorandum of understanding, family arrangement, settlement, demand or any decree or award passed by any court or authority, reservation, development rights, joint ventures, arrangements, partnerships, loans, advances, by operation of law or otherwise claiming whatsoever are hereby requested to make the same known in writing along with certified true copies of all supporting documents to the undersigned at the address given below within 14 days of publication of this present notice, failing which the claim or claims, right or interest if any, of such person/s shall be deemed to have been waived and/or abandoned and Mr. Mohammad Talha Riyaz Momin shall complete the transaction without reference to such claims, if any.

PUBLIC NOTICE Notice is hereby given to the public that our Client Mr. Mohd. Hanif Ansari being Owner of the property mentioned in the Schedule below, by a registered Development Agreement dated 30th December 2011 bearing Registration No.1065 of 2012 had given development right of the Schedule property to the Developer M/s. Blue Stone Realty, having its registered Office at 3/2, Municipal Chawl No.71, Morland Road, Mumbai Central, Mumbai - 400 008, on the terms and conditions and consideration of Rs. 1,00,000/- and Residential flat of 900 sq. feet carpet to be given in the new building to be constructed on the schedule plot by the said Developer to our Client and on various terms and conditions as set out in the said Development Agreement and he had also given irrevocable Power of Attorney dated 6th January 2012 bearing Registration No. 1066 of 2012 and conferred various powers and authorities to do various acts, deeds, things and matters pertaining to the redevelopment of the below mentioned schedule property in favour of the said Developer. Under the said Development Agreement dated 30th December 2011 bearing Registration No.1065 of 2012 and in Clause 32 of the said registered Development Agreement, it was agreed by the Developer that in case the Developer is unable to obtain the necessary permission for the construction of new building within the period of one year from the execution of this Agreement, this agreement shall automatically come to an end without any notice by the Owner to the Developer and the monies paid under this Agreement shall stand forfeited by the Owner and the Owner shall then be entitled to enter into a fresh Agreement of Development of the property with any other Developer/s and the Developer shall not interfere and/or obstruct it in any manner whatsoever nor shall the Developer institute any suit or Arbitration proceedings against the Owner and shall not be entitled to seek any injunction or/ or restrain order against the Owner in any Court of Law. As a matter of fact, the said Developer failed to obtain any permission for construction of new building within a period of one year from the date of the said Development Agreement dated 30th December 2011 and committed breach of the Development Agreement. In view thereof, the said power of Attorney and Development Agreement was already terminated and come to an end and the monetary consideration of Rs. 1,00,000/- paid by the said Developer to our Client Mr. Mohd. Hanif Ansari was already forfeited. In view of these facts, our Client has decided to sell and dispose off the property mentioned in the Schedule below to one M/s. S.S. Realty. Any person/s has/have any claim, right, title, interest including claims by way of sale, exchange, mortgage, gift, trust partition, inheritance, possession, development, occupation, maintenance, lease, lien, easement or otherwise whatsoever, on the property mentioned in the Schedule below including on the Buildings/Structures/Premises therein, he/she/they shall inform the same in writing with all supporting documents to the undersigned within 14 days from the date of this notice failing which such purported claim or right shall be deemed to be waived and the aforesaid transaction of the property mentioned in the schedule below will be completed by our client with the aforesaid Purchaser M/s. S.S. Realty without any further notice.

SCHEDULE-I FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons/Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/s GIGS MEDIA PRIVATE LIMITED

RELEVANT PARTICULARS 1. Name of corporate debtor: GIGS MEDIA PRIVATE LIMITED 2. Date of incorporation of corporate debtor: 19/12/2017 3. Authority under which corporate debtor is incorporated / registered: ROC - Mumbai 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U74999MH2017PTC303079 5. Address of the registered office and principal office (if any) of corporate debtor: Registered Address: BUILDING NO II, 4TH FLOOR, SPECTRUM TOWER, OFF. LINK ROAD, MID. SPKCE, MALAD WEST, MUMBAI Mumbai City MH 400064 IN 6. Insolvency commencement date in respect of corporate debtor: Date of Order 16.10.2024 and 29.11.2024 (Date of receipt of orders: 31.12.2024) 29/06/2025 (180th day from the Insolvency commencement date i.e., 31.12.2024) 7. Estimated date of closure of insolvency resolution process: 14.01.2025 (14th day from the date of obtaining order i.e., 31.12.2024) 8. Name and registration number of the insolvency professional acting as interim resolution professional: Shrivrat Laxminarayan Kalantri Reg.No. IBB/IPA-001/IP-P-01975/2020-2021/13202 9. Address and e-mail of the interim resolution professional, as registered with the Board: 705/706 HIRADHAM B WING, SWAMI SAMARTH ROAD, SUNDERVAN COMPLEX, Mumbai Suburban, Maharashtra, 400053 Email: shiv_kalantri@sho.com 10. Address and e-mail to be used for correspondence with the interim resolution professional: 705/706 HIRADHAM B WING, SWAMI SAMARTH ROAD, SUNDERVAN COMPLEX, Mumbai Suburban, Maharashtra, 400053 Email: shiv_kalantri@sho.com 11. Last date for submission of claims: 14.01.2025 (14th day from the date of obtaining order i.e., 31.12.2024) 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: NA 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): NA 14. (a) Relevant Forms and (b) Details of authorized representatives, are available at: Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

PUBLIC NOTICE Notice is hereby given on behalf of my client, who are intending to purchase property from Prakash Charitable Trust owners of Unit No. 21, Bezzola Complex Premises Cooperative Society Ltd., Survey No.237, VN Puram Marg, Chembur East, Mumbai-400071, and that they are holding Share Certificate No. 46 of the Society for 5 Shares, of Rs. 50/- Each bearing numbers 226 to 230, as they represented and confirmed that they are the owners of the above mentioned unit and that they are in exclusive use and possession of the said unit. All persons other than above having any claim or claims against or in the said property or any part thereof by way of inheritance, trust, maintenance, license, easement, possession, gift, lease, or otherwise, however are hereby requested to make claims in writing to the undersigned, Advocate A. I. Dazi, having office address at Room No.3, Kuria Court, L.B.S. Marg, Kuria West, Mumbai-400070 within 14 days from the publication of this Notice otherwise their claim with respect to right, will be waived or abandoned and my clients will proceed with the deal. Sd/- Adv. I. A. Dazi Date: 3rd January 2025 Mobile No. 9869516504 Place: Mumbai Regn. No. 291/MAH/1990

Hawkins Cookers Limited Regd. Office: Maker Tower F 101, Cuffe Parade, Mumbai 400005. CIN: L28997MH1959PLC011304 T: 022-2218 6607, F: 022-2218 1190 E-mail: cosec@hawkinscookers.com Website: www.hawkinscookers.com LOST SHARE CERTIFICATES NOTICE is hereby given that Mr. Hemant Kumar Aggarwal, shareholder in Folio No. H009023, has requested duplicate share certificates for 65 shares, in lieu of original share certificate Nos. 1765, 70163 and 97596 bearing distinctive Nos. 493651 to 493675, 3614424 to 3614448 and 5159485 to 5159499 respectively that are lost/misplaced. Please contact the undersigned at the above contact details in case of any objection. If no objection is received within 15 days from the date of publication of the notice, the Company will issue duplicate share certificates. For Hawkins Cookers Limited Brahmananda Pani Company Secretary Mumbai January 2, 2025

IN THE DEBTS RECOVERY TRIBUNAL - 2 AT MUMBAI MTNL Bhavan, 3rd Floor, Strand Road, Apollo Bandar, Colaba Market, Colaba, Mumbai- 400005. EXH. 13 ORIGINAL APPLICATION NO. 153 OF 2024 SUMMONS IICI Bank Limited ...Applicant Prahlad S Chawla & Anr ...Defendant Prahlad S Chawla i) Savarmal Chawl Buddha Mandir, Raja Milind Society, Room No.427, Thakkar Bappa Colony, S.S. Grove Marg, Chembur, Mumbai-400 071 ii) Room No.7, Adarsh Nagar, Vibhag-2, Shell Colony Chembur, Mumbai-400 072

Whereas, OA was listed before Hon'ble Presiding Officer on 20/03/2024. Whereas, this Hon'ble Tribunal is pleased to issue summons/ notices on the said application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 17,51,615.60 (application along with copies of documents etc. Whereas the service of summons could not be effected in ordinary manner and whereas the Application for substituted service has been allowed by this Hon'ble Tribunal. In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed to attend the service of summons as to why relief prayed for should not be granted. (ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties; (iii) You are restrained from dealing with or disposing of secured assets of such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties; (iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal. (v) You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holdings security interest over such assets. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before this Tribunal on 16/04/2025 at 11:00 a.m, failing which the application shall be heard and decided in your absence. Given under my hand and Tribunal on this 18th day of December, 2024. Registrar DRT-II, Mumbai

Public Notice WARNING TO BUYERS JUHU GOLDEN BEACH & GOLDEN AIRES BUNGALOWS CHEMBUR BASANT GARDEN & GREEN ACRES / VALLEY HAVE NOT GOT THE CONVEYANCE OF THEIR JUHU BUNGALOWS & CHEMBUR BUNGALOWS BUT ARE GIVING FALSE IMPRESSION OF CLEAR TITLE WE ARE THE OWNERS & DEVELOPERS OF ALL THESE SCHEMES. PLEASE CONTACT US BEFORE BUYING OR SELLING. AS IT IS A CRIMINAL ACTION TO SELL OR PURCHASE WITHOUT TITLE. ISSUED IN PUBLIC INTEREST BY SATYAMURTY BUILDERS M. NOS. - 9920154713 / 9820154713 FOR ANY FURTHER ENQUIRIES

NASHIK MUNICIPAL CORPORATION, NASHIK Public Works Department, Rajiv Gandhi Bhavan, Sharanpur Road, Nashik 422001. RFP invited from agencies, corporation, firms/individuals for the following: 1. Consultancy services for preparation of master plan of Godavari Riverfront and detailed designs of Ram-Kal Path

SYMBOLIC POSSESSION NOTICE ICICI Bank Branch Office: ICICI Bank Ltd Office Number 201-B, 2nd Floor, Road No. 1 Plot No-B3, WIFIT Park, Wagle Industrial Estate, Thane (West) - 400604 The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice. Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

IDBI BANK IDBI BANK LIMITED, Retail Recovery Department, 2nd Floor, Mittal Court, B-Wing, Nariman Point, Mumbai 400021. Tel. No.: 022-6224 6860 / 6127 9377/ 6127 9342.

APPENDIX IV (RULE 8(1)) POSSESSION NOTICE (For Immovable Property) The undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice, calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of the receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Physical Possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDBI Bank Ltd for an amount mentioned below and interest and charges thereon.

Table with 5 columns: Sr. No., Name of the Borrower / Owner of the Property / Guarantor, Date of Demand Notice, Date of Physical Possession, Description of Property, Amount claimed in Demand notice (Rs.).

SBI State Bank of India Stressed Assets Recovery Branch, Mumbai (05168) - The International Building, 6th Floor, 16 Maharshi Karve Road, Churchgate, Mumbai - 400020. Phone: 022-22053163/64/65, Email: sbi.05168@sbi.co.in

DEMAND NOTICE A notice is hereby given that the following Borrower/s, Co-Borrower/s & Guarantors, have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned unserved and as such they are hereby informed by way of this public notice. Mrs. Sheetal Sandesh Jawale Flat No- 104 on 1st floor, admeasuring 39.94 sq. mtrs Carpet + Terrace in the building Name Type-E, building No-8, in the project known as Niraj City, constructed on Survey No. 55, Hissa Ni-1, Lying behind and situated at Village Barave, Behind Godrej Park, Gauripada, Taluka-Kalyan, District-Thane-421301 owned by Mrs. Sheetal Sandesh Jawale

वसई विरार शहर महानगरपालिका मुख्य कार्यालय, विरार जाहीर ई-निविदा सूचना (घनकचरा व्यवस्थापन विभाग) वसई विरार शहर महानगरपालिका कार्यक्षेत्रातील खालील नमूद कामासाठी शासन नोंदणीकृत संस्था व योग्य त्या वर्गातील अभिकर्त्यांकडून ई-निविदा मागविण्यात येत आहे.

Table with 5 columns: अ.क्र., कामाचे नाव, इसारा रक्कम, ई-निविदा फॉर्म फी, कामाची मुदत. Includes details for waste management work in Vasai Virar.

Bank of Baroda ranch - Dr. Annie Besant Road, Worli Naka Branch, Tulsi Vihar, Dr. Annie Besant Road, Worli Naka, Mumbai 400018, Phone: 022-24912676/24932733, E-Mail: dbworl@bankofbaroda.com Sale Notice For Sale Of Immovable Properties | "APPENDIX- IV A [See proviso to Rule 6 (2) & 8 (6)] E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Table with 6 columns: Name & Address Of Borrower/S / Guarantor/ S/ Mortgagor (S), Detailed description of the immovable property with known encumbrances, if any, Total Dues, 1.Date of e-Auction, 2.Time of e-Auction, 1.Reserve Price, 2.Earnest Money Deposit (EMD), 3.Bid Increase Amount, Status of Possession (Constructive /Physical), Property Inspection Date & Time.

Authorized Officer, Bank of Baroda